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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

M.P. NO. 1612/93 in  
O.A. NO. 2455/90  
with  
R.A. NO. 121/93.

DECIDED ON : 15.09.1993

DR. N. T. SINGH & ORS. ... PETITIONERS

VS.

UNION OF INDIA THROUGH SECRETARY ... RESPONDENTS  
DEPARTMENT OF AGRICULTURAL  
RESEARCH AND EDUCATION, MINISTRY  
OF AGRICULTURE & ORS.

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN  
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Mrs. Meera Chibber, Counsel for Petitioners in  
RA 121/93.

Shri K. G. Bhagat, Counsel for Petitioner in  
MP 1612/93.

Shri A. K. Sikri, Counsel for Official Respondents

Ms. Kusum Choudhary, Counsel for Private  
Respondents.

O R D E R (ORAL)  
(BY HON'BLE MR. JUSTICE V. S. MALIMATH)

Mrs. Chibber, learned counsel for the petitioners  
in the Review Application No. 121/93 sought leave to  
withdraw the review application. She submitted that she  
does not propose to pursue any proceedings in this  
connection. We record that undertaking.

2. In view of the stand taken by Mrs. Chibber on  
behalf of her clients in RA 121/93, Shri K. G. Bhagat,  
learned counsel for the petitioner who had filed MP  
1612/93 submits that he would not like to pursue this  
petition having regard to the fact that relief to which

his client was entitled to has since been granted to him. It is on that basis that he seeks permission to withdraw this MP as well. In view of the stand taken by both the sides, RA 121/93 as also MP 1612/93 stand disposed of as not pressed.

3. We record the statement of Mrs. Chibber on the strength of the instructions from Dr. T. P. Ojha, one of the petitioners in the R.A., that the C.B.I. proceedings are dropped and they are not being pursued. We also record the unconditional apology for whatever has been done to hurt the feelings or interest of the petitioners.

*R. Malimath*

*Adige*  
( S. R. Adige )  
Member (A)

( V. S. Malimath )  
Chairman

as  
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